

Writ Petition No 328A/1982 of the file
of High Court of Bombay at Aurangabad is
transferred to this Tribunal for a decision.
Matter is admitted. Respondents have not
as yet filed reply. Issue notice to the
parties returnable on 4-12-1987 for
appearing before the Tribunal and for
reply of the respondents.

Notice issued to the
Applicant & all Respondents
on dt 30-10-87
S.B. Kulkarni
30-10-87

Notices dt. 30.10.87
are served on the
R.No. 1 on 3-11-87, R.No. 2
on 2-11-87 & R.No. 4 on
4-11-87. RB
9-11

B. C. Gadgil 11.9.1987
(B.C. Gadgil)
Vice-Chairman
(J.G. Rajadhyaksha)
Member (A)

Order copy dt. 4/12/87
served on R.No. 2 on
14/12/87.

RB
18/12/87

Order copy dt. 4/12/87
served on R.No. 3
on nil & Applicant
on 19/12/87.

RB
21/12/87

Order copy dt. 4/12/87
served on R.No. 1
on 16/12/87.

RB
30/12/87

None present for the applicant.

Mr. J.I. Herwani, Asstt. Director, is
present on behalf of the respondents.

He produced a copy of the letter
dt. 28.11.87 addressed by the applicant
to this Tribunal. The original appli-
cation is not yet received by the
Tribunal. However the copy shows

that the applicant has requested
the Tribunal to dispose of the

Contd

application as withdrawn.

Relying on the copy produced
by the Respondents we dispose
of the application (with petition)
as withdrawn with no order as
to costs.



